

(2008) 02 MAD CK 0063

In the Madras High Court

Case No : O.A. No. 1357 of 2007 in C.S. No. 1111 of 2007

Bajaj Auto Ltd. and State of Maharashtra

APPELLANT

Vs

TVS Motor Company Ltd.

RESPONDENT

Date of Decision : 16-02-2008

Acts Referred:

Citation : (2008) 02 MAD CK 0063

Hon'ble Judges : P. Jyothimani, J

Bench : Single Bench

Judgement

P. Jyothimani, J.—That TVS Motor Company Ltd., the respondent herein, its directors, officers, servants, agents, assigns, successors-in-

business, legal representatives or any one claiming through or under it be and are hereby restrained by an order of interim injunction until further

orders, of this Court, from in any manner infringing the Applicant's patent No. 195904 and /or from using the technology/invention described in the

said patent No. 195904 and / or manufacturing, marketing, selling, offering for sale or exporting 2/3 wheelers, including the proposed 125 CC

FLAME Motorcycle containing an internal" combustion engine or any internal combustion engine or product which infringes the Applicant's patent

No. 195904 or in any other manner whatsoever.

2. That there shall be no order as to costs of these proceedings.

WITNESS THE HONOURABLE THDRU AJIT PRAKASH SHAH, CHIEF JUSTICE, HIGH COURT AT MADRAS AFORESAID, THIS

THE 16TH DAY OF FEBRUARY 2008.

ASSISANT REGISTRAR (O. S.II)